

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-51/1997/8367 /A

From :- Smti. Jayashree Bora
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Pratim Kumar Bora
District & Sessions Judge,
Barpeta.

Dated, Guwahati the rd 22 August, 2024.

Sub: **Earned leave.**

Ref:- Your letter No. DJB/2815(E) dtd. 20.08.2024.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for four days w.e.f. 27.08.2024 to 30.08.2024** (prefixing 23.08.2024 to 26.08.2024), **along with station leave permission from the evening of 22.08.2024 till the morning of 31.08.2024**, has been granted. Further, you are to hand over charge to the Additional District and Sessions Judge, Barpeta and in his absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-51/1997/8368-8369 /A dated , 22-08-24

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the leave application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

